

No. 50

**Notice under Order XXI, Rule 34 of the Code of Civil Procedure.**

**(Rule 317)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

Take notice that you are hereby required under rule 34 of Order XXI of the Code of Civil Procedure to state your objections in writing, if any you have to the accompanying draft conveyance and to file the same in this office on or before the ..... day of ..... 19 and in such event to appear in person or by an Advocate entitled to practise in this Court before the Judge in Chambers on the ..... day of ..... 19 at 11 O'clock in the forenoon to support the same. Dated this ..... day of .....19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19.

Advocate for .....